

**MR. SPEAKER** : I am calling only those members who had sent me prior intimation about points which they wanted to raise. Today is the last day and I have received more than one such request. But in his case, he has abruptly stood up like Shri Lakkappa and raised a point. I had no opportunity of sending intimation to the Minister concerned. Unless he has something in writing by way of intimation, it is impossible for the Minister to reply to the point raised.

**SHRI S. B. GIRI** : The Labour Minister had said that the Bill would be taken up and passed this session.

**MR. SPEAKER** : But some notice should have been given to him.

**SHRI A. P. SHARMA (Buxar)** : I have also a question to ask of the Labour Minister concerning a very important matter. Today is the last day.

**MR. SPEAKER** : But nothing prevented him from sending a written intimation.

**SHRI A. P. SHARMA** : I did not know. In future, I will follow this procedure. But today I would request you to entertain this.

**MR. SPEAKER** : Anyway, both what Shri Giri and Shri Sharma said will be conveyed to him.

**SHRI SHYAMNANDAN MISHRA (Begusarai)** : I wish to draw Government's attention to rumours circulating that the petro-chemical complex in the Barauni area is sought to be removed from there. Barauni offers conditions for the most economic location of this complex, and this has created a lot of anxiety and concern in that area.

**SOME HON. MEMBERS** rose—

**SHRI A. P. SHARMA** : I would remind this hon. House and your goodself also that the Labour Minister while replying to a question in this House had said that the Labour Ministry had not given an assurance regarding reference of the question of granting minimum bonus to the railway employees to the Committee that has been set up to consider the bonus question. In regard to this, we had written to the Labour Minister and the Labour Ministry had assured us about this. We have also made a mention of the re-

cord in this respect. I would like to know whether at this stage he will make a statement that the case of the railway employees will be referred to this Committee.

**11.24 hrs.**

**RE : INDIA-PAKISTAN  
SUMMIT MEETING, ETC.**

**श्री जगन्नाथराव जोशी (शाजापुर)** : अध्यक्ष महोदय, अखबारों में पढ़ने को मिला है कि पाकिस्तान के प्रेसिडेंट श्री भुट्टो ने प्रधान मंत्री के बारे में जो अत्यंत असम्भ शब्दों का प्रयोग किया है... (व्यवधान)... अध्यक्ष महोदय, इस महीने के आखिर में शिखर वार्ता होने जा रही है तो जनबूझ कर उस शिखर वार्ता को बिगाड़ने के लिए जो वातावरण तैयार किया जा रहा है उस के बारे में मैं सरकार की प्रतिक्रिया जानना चाहता हूँ।

**अध्यक्ष महोदय** : एक मेम्बर को मैंने इजाजत दी तो चार मेम्बर खड़े हो गए। थोड़ी बहुत मुझे भी इन्फर्मेशन चाहिए इस के पहले कि कोई सवाल यहाँ उठाया जाय।

**श्री जगन्नाथराव जोशी** : अध्यक्ष महोदय, जून के आखिरी हफ्ते में यह सदन नहीं रहेगा इसलिए मैं सरकार से इसके बारे में उस की प्रतिक्रिया जानना चाहता हूँ।

**SHRI SAMAR GUHA (Contai)** : I had written to you drawing your attention to the repercussions of the US-Soviet understanding on arms limitation...

**MR. SPEAKER** : I did not get anything.

**SHRI SAMAR GUHA** : It is an important issue which will alter the whole context of international relations. It concerns, us very much. But unfortunately, we find the principal functionaries of Government discussing this matter through their party platform though it is a matter of national concern. It concerns us, it concerns Vietnam and it concerns many other countries. I would ask you to ask Government to make a statement today because we will be meeting again only two months hence.

MR. SPEAKER : In future, I am not going to give a chance to any Member unless I have advance notice in writing. If I relax in one case, others get up.

SHRI A. P. SHARMA (Buxar) : You can use your discretion, Sir.

SHRI P. GANGADEB (Angul) : Sir, I rise on point of information. I had given a call attention notice today, in time, in regard to the reported offensive words used by the President of Pakistan against the Prime Minister of India.

MR. SPEAKER : No question of call attention motion in the House now.

SHRIMATI T. LAKSHMIKANTHAMMA (Khammam) : Sir,...

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA) : *rose*—

MR. SPEAKER : How do you know that I have allowed you ? Let the hon. lady. Member sit down.

SHRIMATI T. LAKSHMIKANTHAMMA : Let the Minister sit. Otherwise, how can I speak?

MR. SPEAKER : It is a matter between you and him. (*Interruption*) Let everybody sit down. The Minister.

11.28 hrs.

PREVENTION OF FOOD ADULTERATION (EXTENSION TO KOHIMA AND MOKOKCHUNG DISTRICTS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA) : Sir, the Prevention of Food Adulteration Act, 1954 is uniformly applicable to the whole of India.

MR. SPEAKER : It is a very innocent Bill. There is no need for any speech.

PROF. D. P. CHATTOPADHYAYA : I beg to move :

“That the following amendments made by Rajya Sabha in the Bill to extend the Prevention of Food Adulteration Act, 1954, to the Kohima and Mokokchung districts in the State of Nagaland, be taken into consideration :—

‘Enacting Formula

- (i) That at page 1, line 1, for the word ‘Twenty-second’ the word ‘Twenty third’ be substituted.’

‘Clause 1.

- (ii) That at page 1, line 4, for the figures ‘1971’ the figures ‘1972’ be substituted.”

MR. SPEAKER : Normally, in such cases, they are all done by the office. —Anyway, they have come and we have to put it. The Bill was printed last year; instead of ‘1971’, we have to make it ‘1972’. In the same way, if it is the twenty-second Bill, and if some other Bill had come in between, we have to make suitable amendments. These are consequential. This has come from the Rajya Sabha, and I have to put it to the vote.

The question is :

“That the following amendments made by Rajya Sabha in the Bill to extend the Prevention of Food Adulteration Act, 1954, to the Kohima and Mokokchung districts in the State of Nagaland, be taken into consideration :—

‘Enacting Formula

- (i) That at page 1, line 1, for the word ‘Twenty-second’ the word ‘Twenty-third’ be substituted.’

‘Clause 1

- (ii) That at page 1, line 4, for the figures ‘1971’, the figures ‘1972’ be substituted.”

The motion was adopted.

MR. SPEAKER : The question is :

“ ‘Enacting Formula

- (i) That at page 1, line 1 for the word ‘Twenty-second’ the word ‘Twenty-third’ be substituted.’

‘Clause 1

- (ii) That at page 1, line 4, for the figures ‘1971’, the figures ‘1972’ be substituted.”

The motion was adopted.

PROF. D. P. CHATTOPADHYAYA : I beg to move :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”